C O N T E N T S

Sixteenth Series, Vol. XXII, Eleventh Session, 2017/1938 (Saka)
No. 3, Friday, February 3, 2017/ Magha 14, 1938 (Saka)

S U B J E C T	P A G E S
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 21 and 22 (03.02.2017)	8-16
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 1 to 20 (02.02.2017)	17-90
23 to 40 (03.02.2017)	91-159
Unstarred Question Nos. 1 to 230 (02.02.2017)	160-783
231 to 460 (03.02.2017)	784-1187

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 1189-1196

ASSENT TO BILLS 1197

BUSINESS ADVISORY COMMITTEE
38th Report 1198

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
29th Report 1199

JOINT COMMITTEE ON OFFICES OF PROFIT
16th to 18th Reports 1199

BUSINESS OF THE HOUSE 1200-1206

STATEMENT BY MINISTER
Actions taken in the aftermath of ship collision which took place off Kamarajar Harbour
Shri Pon Radhakrishnan 1207-1209

ELECTION TO COMMITTEE
National Jute Board 1210

PAYMENT OF WAGES (AMENDMENT) BILL, 2016- Withdrawn 1211-1214

Shri Bandaru Dattatreya 1211-1214

Shri N.K. Premachandran 1211-1213

GOVERNMENT BILLS - Introduced

(i) Payment of Wages (Amendment) Bill, 2017 1215

(ii) Specified Bank Notes (Cessation of Liabilities) Bill, 2017 1217-1223

STATEMENT RE: SPECIFIED BANK NOTES (CESSATION OF LIABILITIES) ORDINANCE, 2016 1216

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

Dr. Mahesh Sharma 1224

ANNEXURE – I

Member-wise Index to Starred Questions (02.02.2017) 1227

(03.02.2017) 1233

Member-wise Index to Unstarred Questions (02.02.2017) 1228-1232

(03.02.2017) 1234-1239

ANNEXURE – II

Ministry-wise Index to Starred Questions (02.02.2017) 1240

(03.02.2017) 1242

Ministry-wise Index to Unstarred Questions (02.02.2017) 1241

(03.02.2017) 1243

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Friday, February 3, 2017/ Magha 14, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

… (*Interruptions*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, it is a very important issue.… (*Interruptions*)

HON. SPEAKER: Q. No. 21, Shri Chandulal Sahu.

… (*Interruptions*)

11.01 hours

(*At this stage, Prof. Saugata Roy and some other hon. Members came and stood on the floor near the Table.*)

HON. SPEAKER: No, not during the Question Hour.

… (*Interruptions*)

HON. SPEAKER: I will allow you after the Question Hour.

… (*Interruptions*)

माननीय अध्यक्ष : आप बैठिए।

…(व्यवधान)

माननीय अध्यक्ष : क्वेश्चन ऑवर में कुछ नहीं।

…(व्यवधान)

माननीय अध्यक्ष : आप बैठिए।

…(व्यवधान)

11.02 hours

(*At this stage, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.*)

HON. SPEAKER: I am sorry.

… (*Interruptions*)

HON. SPEAKER: I am warning all of you.

… (*Interruptions*)

HON. SPEAKER: I will allow all of you after the Question Hour, but if you disturb the Question Hour, then I will not allow.

… (*Interruptions*)

<u>11.03 hours</u>

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Q. No. 21, Shri Chandulal Sahu -- not present.

… (*Interruptions*)

HON. SPEAKER: Shri Ninong Ering -- not present.

… (*Interruptions*)

HON. SPEAKER: Now, the hon. Minister.

… (*Interruptions*)

(Q. 21)

माननीय अध्यक्ष : गणेश सिंह जी।

…(व्यवधान)

श्री गणेश सिंह : महोदया, जो 26 करोड़ जनधन के खाते खुले थे, उनमें 8 नवम्बर के बाद बेनामी रूप से कई खातों में पैसे जमा हुए हैं।…(व्यवधान) आँकड़ों के मुताबिक लगभग 64 हजार करोड़ रूपए की राशि उनमें जमा हुई है।…(व्यवधान) इस राशि के हकदार कौन होंगे,

मैं माननीय मंत्री जी से जानना चाहता हूँ कि मध्य प्रदेश में ऐसे कितने जनधन खातों में धनराशि जमा हुई है और जो जनधन के खाते बन्द हो रहे हैं, उनको पुनःर्जीवित करने के लिए सरकार क्या विचार कर रही है?…(व्यवधान)

श्री अरुण जेटली : अध्यक्ष जी, मध्य प्रदेश में 9 नवम्बर को 1978 करोड़ रूपये जनधन खातों में थे, जो कि 25 जनवरी को 3108 करोड़ रूपए हुए हैं।…(व्यवधान) कितने खातों में यह संख्या है, इसका गणित किया जा रहा है।…(व्यवधान) जहाँ तक जिन खातों में पैसा कम है, सरकार की 65 अलग-अलग योजनाएँ हैं, जिनके माध्यम से इन खातों में डायरेक्ट और प्रत्यक्ष रूप से सब्सिडी जाती है और इन खातों में साधन डालने का उसके माध्यम से प्रयास होता है।…(व्यवधान)

HON. SPEAKER: Q. No. 22, Shri Paresh Raval -- not present.

… (*Interruptions*)

HON. SPEAKER: Dr. Heena Vijaykumar Gavit -- not present.

… (*Interruptions*)

HON. SPEAKER: I will allow everybody after the Question Hour.

… (*Interruptions*)

HON. SPEAKER: Please sit down.

… (*Interruptions*)

माननीय अध्यक्ष : आप बैठिए। वह उत्तर प्रदेश हो या कुछ भी हो।

…(व्यवधान)

HON. SPEAKER: I will allow only after the Question Hour.

… (*Interruptions*)

माननीय अध्यक्ष : आप बैठिए।

…(व्यवधान)

HON. SPEAKER: Now, the hon. Minister.

… (*Interruptions*)

(Q. 22)

SHRI B. SENGUTTUVAN : Madam Speaker, I thank you for the opportunity.… (*Interruptions*) In view of the aggressive posturing by China and Pakistan, there cannot be any two opinions on the fact that we need to beef up our security forces, particularly, the Indian Air Force. … (*Interruptions*)

My question to the hon. Minister is this. Now that China is in acquisition or China has inducted a stealth plane, fifth Generation Stealth Aircraft under the name J20 and it has also threatened to lend it or sell it to Pakistan… (*Interruptions*) In view of this, we are already in the process of development of our fifth Generation Fighter Aircraft… (*Interruptions*) HAL is in collaboration with the Russian Sukhoi Company.

My question to the hon. Minister is this. What is the stage of its development and when is it likely to be inducted into the Indian Air Force? Apart from this, I would like to know whether the Indian Air Force is also envisioning another altogether different fifth Generation Fighter Aircraft of our own. This is my question. … (*Interruptions*)

DR. SUBHASH RAMRAO BHAMRE: I understand the concern of the hon. Member. I would like to assure the hon. Member as well as the House that through the Light Combat Aircraft Programme, India has achieved its design capability of development of the fourth Generation Aircraft… (*Interruptions*) TMF programme offers a unique opportunity to transform our technology-based flying to the fifth Generation Fighter Aircraft class… (*Interruptions*) Technology learning from TMF programme will, therefore, facilitate its indigenous development of its fifth Generation Fighter Aircraft through the AMCA Programme or indigenous

development… (*Interruptions*). Another benefit is that the learning of stealth technology avionic integration and stealth generation fighter class of the mission software enables the Indian side to induct the main programme of various fighter platforms without significant foreign assistance. …(*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 12 noon.

11.07 hours

The Lok Sabha then adjourned till Twelve of the Clock.

12.01 hours

The Lok Sabha reassembled at One Minute past Twelve of the Clock.

(Hon. Speaker *in the chair*)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे प्रो0 सौगत रॉय, डॉ0 ए. सम्पत, श्री एन.के. प्रेमचन्द्रन, श्री पी. करूणाकरन, श्री कोडीकुन्नील सुरेश, श्री के. सी. वेणुगोपाल, श्री ज्योतिरादित्य माधवराव सिंधिया, श्री एंटो एन्टोनी, श्री शंकर प्रसाद दत्ता और श्री जय प्रकाश नारायण यादव से अलग-अलग विषयों पर स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं।

यद्यपि ये मामले महत्वपूर्ण हैं, लेकिन इनके लिए सभा की कार्यवाही में व्यवधान डालना अनिवार्य नहीं है। इन मामलों को अन्य अवसरों पर भी उठाया जा सकता है। इसलिए मैंने स्थगन प्रस्ताव की किसी भी सूचना को अनुमति प्रदान नहीं की है।

… (*Interruptions*)

HON. SPEAKER: I will allow you afterwards.

12.03 hours

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be Laid.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, on behalf of Shri Suresh Prabhu, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2017-2018.

[Placed in Library, See No. LT 6246/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, on behalf of Shri Piyush Goyal, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (Report No.35 of 2016) on Fuel Management of Coal Based Power Stations of NTPC Limited-Performance Audit, Ministry of Power, under Article 151(1) of the Constitution.

[Placed in Library, See No. LT 6247/16/17]

वित्त मंत्रालय में राज्य मंत्री तथा कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : महोदया, मैं श्री संतोष कुमार गंगवार जी की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) सीमा शुल्क अधिनियम, 1962 की धारा 159, केन्द्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 38 और वित्त अधिनियम, 1994 की धारा 94 के अंतर्गत अधिसूचना संख्या सा.का.नि. 23(अ) जो 12 जनवरी, 2017 के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 31

अक्तूबर, 2016 की अधिसूचना संख्या 131/2016-सी.शु.,(एन.टी) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा एक व्याख्यात्मक ज्ञापन ।

[Placed in Library, See No. LT 6248/16/17]

(2) सीमा-शुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि. 1173(अ) जो 27 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 17 मार्च, 2012 की अधिसूचना संख्या 12/2012-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि. 1202(अ) जो 31 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 17 मार्च, 2012 की अधिसूचना संख्या 12/2012-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(तीन) सा.का.नि. 1203(अ) जो 31 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 1 जून, 2011 की अधिसूचना संख्या 46/2011-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(चार) सा.का.नि. 1204(अ) जो 31 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 29 जुलाई, 2011 की अधिसूचना संख्या 69/2011-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(पांच) सा.का.नि. 1205(अ) जो 31 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 1 जुलाई, 2011 की अधिसूचना संख्या 53/2011-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(छह) सा.का.नि. 1206(अ) जो 31 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 31 दिसम्बर, 2009 की अधिसूचना संख्या 152/2009-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(सात) का.आ. 3450(अ) जो 15 नवम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 3 अगस्त, 2001 की अधिसूचना संख्या 36/2001-सी.शु. (एन.टी.) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(आठ) अधिसूचना सं. 138/2016-सी.शु.(एन.टी.) जो 17 नवम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो आयातित और निर्यातित माल के निर्धारण के प्रयोजनार्थ कतिपय विदेशी मुद्राओं को भारतीय मुद्रा में अथवा भारतीय मुद्रा को विदेशी मुद्राओं में संपरिवर्तन के लिए संशोधित विनिमय दरों के बारे में है, तथा एक व्याख्यात्मक ज्ञापन।

(नौ) अधिसूचना सं. 143/2016-सी.शु.(एन.टी.) जो 29 नवम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 17 नवम्बर, 2016 की अधिसूचना संख्या 138/2016-सी.शु.(एन.टी.) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(दस) का.आ. 3593(अ) जो 30 नवम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 3 अगस्त, 2001 की अधिसूचना संख्या का.आ.748(अ) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(ग्यारह) अधिसूचना सं. 145/2016-सी.शु.(एन.टी.) जो 1 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो आयातित और निर्यातित माल के निर्धारण के प्रयोजनार्थ कतिपय विदेशी मुद्राओं को भारतीय मुद्रा में अथवा भारतीय मुद्रा को विदेशी मुद्राओं में संपरिवर्तन के लिए संशोधित विनिमय दरों के बारे में है, तथा एक व्याख्यात्मक ज्ञापन।

(बारह) अधिसूचना सं. 147/2016-सी.शु.(एन.टी.) जो 15 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो आयातित और निर्यातित माल के निर्धारण के प्रयोजनार्थ कतिपय विदेशी मुद्राओं को भारतीय मुद्रा में अथवा भारतीय मुद्रा को विदेशी मुद्राओं में संपरिवर्तन के लिए संशोधित विनिमय दरों के बारे में है, तथा एक व्याख्यात्मक ज्ञापन।

(तेरह) का.आ. 4054(अ) जो 15 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 3 अगस्त, 2001 की अधिसूचना संख्या का.आ.748(अ) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(चौदह) का.आ. 4226(अ) जो 30 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 3 अगस्त, 2001 की अधिसूचना संख्या का.आ.748(अ) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(पन्द्रह) अधिसूचना सं. 1/2017-सी.शु.(एन.टी.) जो 5 जनवरी, 2017 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो आयातित और निर्यातित माल के निर्धारण के प्रयोजनार्थ कतिपय विदेशी मुद्राओं को भारतीय मुद्रा में अथवा भारतीय मुद्रा को विदेशी मुद्राओं में संपरिवर्तन के लिए संशोधित विनिमय दरों के बारे में है, तथा एक व्याख्यात्मक ज्ञापन।

(सोलह) का.आ. 122(अ) जो 13 जनवरी, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 3 अगस्त, 2001 की अधिसूचना संख्या का.आ.748(अ) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(सत्रह) अधिसूचना सं. 5/2017-सी.शु.(एन.टी.) जो 19 जनवरी, 2017 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो आयातित और निर्यातित माल के निर्धारण के प्रयोजनार्थ कतिपय विदेशी मुद्राओं को भारतीय मुद्रा में अथवा भारतीय मुद्रा को विदेशी मुद्राओं में संपरिवर्तन के लिए संशोधित विनिमय दरों के बारे में है, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6249/16/17]

(3) आयकर अधिनियम, 1961 की धारा 296 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) आयकर (28वां संशोधन) नियम, 2016, जो 17 अक्तूबर, 2016 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 982(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन ।

(दो) काला धन (अप्रकटित विदेशी आय और आस्तियां तथा कर का अधिरोपण) (संशोधन) नियम, 2016, जो 28 दिसम्बर, 2016 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1180(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन ।

(तीन) आयकर (22वां संशोधन) नियम, 2016, जो 16 सितम्बर, 2016 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 2979(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन ।

(चार) आयकर (33वां संशोधन) नियम, 2016, जो 28 नवम्बर, 2016 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 3573(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन ।

(पांच) प्रधानमंत्री गरीब कल्याण योजना के लिए कराधान और निवेश व्यवस्था नियम, 2016, जो 16 दिसम्बर, 2016 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 4059(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन ।

(छह) का.आ. 4060(अ) जो 16 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो प्रधानमंत्री गरीब कल्याण योजना के लिए कराधान और निवेश व्यवस्था के अंतर्गत कथन दायर करने के प्रयोजनार्थ प्रधानायुक्त या आयुक्त या आयकर आयुक्त, केन्द्रीयकृत संसाधन केन्द्र, बंगलुरू, यथास्थिति, को अधिसूचित किए जाने के बारे में है, तथा एक व्याख्यात्मक ज्ञापन ।

(सात) आयकर (35वां संशोधन) नियम, 2016, जो 21 दिसम्बर, 2016 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 4110(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन ।

(आठ) आयकर (36वां संशोधन) नियम, 2016, जो 27 दिसम्बर, 2016 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 4168(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन ।

[Placed in Library, See No. LT 6250/16/17]

(4) वित्त अधिनियम, 1994 की धारा 94 की उपधारा (4) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सेवाओं के उपबंध का स्थान (दूसरा संशोधन) नियम, 2016 जो 30 नवम्बर, 2016 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 1102(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन ।

(दो) सेवा कर (पांचवा संशोधन) नियम, 2016 जो 19 दिसम्बर, 2016 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 1155(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन ।

(तीन) सा.का.नि. 24(अ) जो 12 जनवरी, 2017 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 20 जून, 2012 की अधिसूचना संख्या 25/2012-सेवा कर में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(चार) सेवा कर (संशोधन) नियम, 2017 जो 12 जनवरी, 2017 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 25(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन ।

(पांच) सा.का.नि. 26(अ) जो 12 जनवरी, 2017 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 20 जून, 2012 की अधिसूचना संख्या 30/2012-सेवा कर में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(छह) सा.का.नि. 27(अ) जो 12 जनवरी, 2017 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 20 जून, 2012 की अधिसूचना संख्या 26/2012-सेवा कर में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

[Placed in Library, See No. LT 6251/16/17]

(5) केन्द्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 38 की उपधारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि. 10(अ) जो 5 जनवरी, 2017 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 1 मार्च, 2011 की अधिसूचना संख्या 2/2011-के.उ.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि. 22(अ) जो 11 जनवरी, 2017 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 17 मार्च, 2012 की अधिसूचना संख्या 12/2012-के.उ.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6252/16/17]

(6) सीमा शुल्क टैरिफ अधिनियम, 1975 की धारा 9क की उपधारा (7) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) -

(एक) सा.का.नि. 49(अ) जो 19 जनवरी, 2017 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय में चीन जनवादी गणराज्य, चाईनीज ताईपे, मलेशिया, इंडोनेशिया, थाइलैंड और कोरिया जनवादी गणराज्य से उद्भूत अथवा वहां से निर्यातित 'नाईलोन फिलामेंट यार्न' के आयात पर लगाए गए प्रतिपाटन शुल्क के उद्ग्रहण को एक और वर्ष की अवधि तक अर्थात 12 जनवरी, 2018, जिसमें यह तारीख भी शामिल है, तक बढ़ाना है तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि. 50(अ) जो 19 जनवरी, 2017 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जिनका प्रतिपाटन एवं संबद्ध शुल्क महानिदेशालय द्वारा संचालित की जा रही सनसेट समीक्षा जांच के परिणाम आने तक चीन जनवादी गणराज्य से उद्भूत अथवा वहां से निर्यातित सैकरीन के आयात पर लगाए गए प्रतिपाटन शुल्क के उद्ग्रहण को एक और वर्ष की अवधि तक अर्थात 12 जनवरी, 2018, जिसमें यह तारीख भी शामिल है, तक बढ़ाना है तथा एक व्याख्यात्मक ज्ञापन।

(तीन) सा.का.नि. 1090(अ) जो 25 नवम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय प्रतिपाटन एवं संबद्ध शुल्क महानिदेशालय द्वारा संचालित प्रतिपाटन जांच के अंतिम निष्कर्ष के अनुसरण में ऑस्ट्रेलिया और चीन जनवादी गणराज्य से उद्भूत अथवा वहां से निर्यातित लो एश मैटलर्जिकल कोक के आयात पर 5 वर्ष की अवधि के लिए निश्चयात्मक प्रतिपाटन शुल्क लगाना है तथा एक व्याख्यात्मक ज्ञापन।

(चार) सा.का.नि. 1101(अ) जो 29 नवम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय पदाभिहित प्राधिकारी, प्रतिपाटन एवं संबद्ध शुल्क महानिदेशालय के अंतिम निष्कर्ष के अनुसरण में चीन जनवादी गणराज्य से उद्भूत अथवा वहां से निर्यातित ''ट्रेलर्स के लिए एक्सल'' के आयात पर 5 वर्ष की अवधि के लिए विहित रीति से निश्चयात्मक प्रतिपाटन शुल्क लगाना है तथा एक व्याख्यात्मक ज्ञापन।

(पांच) सा.का.नि. 1163(अ) जो 21 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय 3 जुलाई, 2012 की अधिसूचना संख्या 34/2012-सी.शु. (एडीडी) को रद्द करना है तथा एक व्याख्यात्मक ज्ञापन।

(छह) सा.का.नि. 1164(अ) जो 21 दिसम्बर, 2016 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय 18 अप्रैल, 2013 की अधिसूचना संख्या 08/2013-सी.शु. (एडीडी) को रद्द करना है तथा एक व्याख्यात्मक ज्ञापन।

(सात) सा.का.नि. 11(अ) जो 05 जनवरी, 2017 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय बंगलादेश या नेपाल से जूट उत्पादों अर्थात् जूट यार्न/ट्वाइन (मल्टीपल फोल्डेड/केबल्ड एंड सिंगल), हेसेन फैब्रिक तथा जूट सैकिंग बैगों के आयात पर 5 वर्ष की अवधि के लिए निश्चयात्मक प्रतिपाटन शुल्क लगाना है तथा एक व्याख्यात्मक ज्ञापन।

(आठ) सा.का.नि. 21(अ) जो 11 जनवरी, 2017 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय पदाभिहित प्राधिकारी, प्रतिपाटन एवं संबद्ध शुल्क महानिदेशालय के प्रारंभिक निष्कर्ष के अनुसरण में चीन जनवादी गणराज्य और यूरोपीय संघ से उद्भूत अथवा वहां से निर्यातित मिश्र धातु अथवा गैर-मिश्र धातु के विनिर्दिष्ट कलर कोटिड/प्रीपेंटेड फ्लैट प्रोडक्ट्स के आयात पर 6 महीने की अवधि के लिए विहित रीति से अनंतिम प्रतिपाटन शुल्क लगाना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6253/16/17]

(7) 31 मार्च, 2016 को समाप्त हुए वर्ष के लिए प्रादेशिक ग्रामीण बैंकों के निम्नलिखित वार्षिक प्रतिवेदनों तथा लेखाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदनः-

(एक) मध्य बिहार ग्रामीण बैंक, पटना

[Placed in Library, See No. LT 6254/16/17]

(दो) छत्तीसगढ़ राज्य ग्रामीण बैंक, रायपुर

[Placed in Library, See No. LT 6255/16/17]

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री फग्गन सिंह कुलस्ते): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं : -

(1) (एक) पोस्ट ग्रेजुएट इंस्टिट्यूट ऑफ मेडिकल एजुकेशन एण्ड रिसर्च, चंडीगढ़ के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) पोस्ट ग्रेजुएट इंस्टिट्यूट ऑफ मेडिकल एजुकेशन एण्ड रिसर्च, चंडीगढ़ के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6256/16/17]

(3) खाद्य सुरक्षा और मानक अधिनियम, 2006 की धारा 93 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण): -

(एक) खाद्य और मानक (स्वास्थ्य सम्पूरक, न्यूट्रास्यूटिकल्स, विशेष आहार उपयोग के लिए खाद्य, विशेष चिकित्सा प्रयोजन के लिए खाद्य, कार्यात्मक खाद्य और नवीन खाद्य) विनियम, 2016, जो 26 दिसम्बर, 2016 के भारत के राजपत्र में अधिसूचना संख्या 1-4/न्यूट्रास्यूटिकल्स/एफएसएसएआई-2013 में प्रकाशित हुए थे।

(दो) भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (वैज्ञानिक समिति और वैज्ञानिक पैनलों के लिए कारबार का संव्यवहार और प्रक्रिया) विनियम, 2016 जो 6 दिसम्बर, 2016 के भारत के राजपत्र में अधिसूचना संख्या एफ सं0 एफ0 1-63/एफएसएसएआई/टीआर0 बिजनेस एससी एंड एसपी/रंग/2015 में प्रकाशित हुए थे।

(तीन) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योगज) 12वां संशोधन विनियम, 2016, जो 16 नवम्बर, 2016 के भारत के राजपत्र में अधिसूचना संख्या एफ0सं0 1-11 (1)/ मानक/एसपी (जल और पेय) एफएसएसएआई-2015 में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6257/16/17]

वित्त मंत्रालय में राज्य मंत्री तथा कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं : -

(1) चार्टेड एकाउंटेड अधिनियम, 1949 की धारा 30 ख, लागत और संकर्म लेखाकार अधिनियम, 1959 की धारा 22क और कंपनी सचिव अधिनियम, 1980 की धारा 22क के अंतर्गत अधिसूचना सं0सा0का0नि0 1130 (अ), जो 13 दिसंबर, 2016 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 3 नवम्बर, 2015 की अधिसूचना सं0 सा0का0नि0 835 (अ) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6258/16/17]

(2) वर्ष 2017-2018 के लिए संसद, राष्ट्रपति और उप-राष्ट्रपति के सचिवालयों की अनुदानों की विस्तृत मांगों की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6259/16/17]

12.04 hours

ASSENT TO BILLS

SECRETARY-GENERAL: Madam, I lay on the Table the following four Bills passed by the Houses of Parliament during the Tenth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 17th November, 2016:-

(i) The Taxation Laws (Second Amendment) Bill, 2016;

(ii) The Rights of Persons with Disabilities Bill, 2016;

(iii) The Appropriation (No.4) Bill, 2016; and

(iv) The Appropriation (No.5) Bill, 2016.

[Placed in Library, See No. LT 6260/16/17]

12.04 ¼ hours

BUSINESS ADVISORY COMMITTEE
38th Report

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, I beg to present the Thirty-eighth Report of the Business Advisory Committee.

12.04 ½ hours

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

29th Report

SHRI Y.V. SUBBA REDDY (ONGOLE): Madam, I beg to present the Twenty-ninth Report (Hindi and English versions) of the Committee on Private Members Bills and Resolutions.

12.04 ¾ hours

JOINT COMMITTEE ON OFFICES OF PROFIT
16th to 18th Reports

डॉ. सत्यपाल सिंह (बागपत) : महोदया, मैं लाभ के पदों संबंधी संयुक्त समिति का 16वां, 17वां और 18वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

12.05 hours

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam Speaker, I beg to lay a statement regarding Government Business during the week commencing the 6th February, 2017.

*With your permission, Madam, I rise to announce that Government Business during the week commencing Monday, the 06th of February, 2017 will consist of:-

1. Consideration of any items of Government Business carried over from today's order paper:- *[It contains (a) Withdrawal of the Payment of Wages (Amendment) Bill, 2016, (b) Introduction of the Payment of Wages (Amendment) Bill, 2017, (c) Introduction of the Specified Bank Notes (Cessation of Liabilities) Bill, 2017, (d) Discussion on the Motion of Thanks on the President's Address].*
2. General discussion on the Union Budget for 2017-18.
3. Consideration and passing of the following Bills:-
   (i) The Payment of Wages (Amendment) Bill, 2017
   (ii) The Specified Bank Notes (Cessation of Liabilities) Bill, 2017
4. Consideration and agreeing to the amendments made by Rajya Sabha in the Enemy Property (Amendment and Validation) Bill, 2016 as passed by Lok Sabha, after it is passed by Rajya Sabha.

HON. SPEAKER: Now, submissions by Members. Shri Kodikunnil Suresh.

---

* Laid on the Table.

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Madam Speaker, the following matters be included in the next week's agenda.

With the southwest monsoon rainfall from June to September being deficient by 34 per cent and the northeast monsoon from October to December being deficient by 62 per cent, Kerala State is facing a prolonged season of drought. I would request the Government of India to take necessary steps.

Kerala's Kuttanad region is facing a sever drinking water shortage despite being a waterlogged stretch of about 110,000 hectares. Therefore, I would request the Government of India to take necessary steps.

HON. SPEAKER: Shri Sushil Kumar Singh – Not present.

श्रीमती रंजीत रंजन (सुपौल) : अध्यक्ष महोदया, कृपया निम्नलिखित विषय को अगले सप्ताह की कार्य-सूची में शामिल किया जाए--

(1) बिहार में दलित, मुसलमान एवं अति पिछड़े वर्ग के लोगों के बच्चों के शैक्षणिक विकास एवं कल्याण हेतु प्रत्येक जिले में दलित, मुसलमान एवं अति पिछड़ा छात्रावास खोला गया था, जिसकी स्थिति काफी जर्जर है एवं यह छात्रावास रहने के लायक नहीं है। ऐसी परिस्थिति में इन छात्रावासों की मरम्मती के साथ-साथ प्रत्येक प्रखंड में पांच-पांच दलित, मुस्लिम एवं अति पिछड़ा छात्रावास का निर्माण करने हेतु सख्त नियम बनाया जाए।

(2) भोजन, पेय पदार्थ, दवाइयों और अन्य उपभोक्ता पदार्थों की पैकेजिंग के लिए प्लास्टिक के उपयोग की सुविधा अब इंसान के अस्तित्व के लिए खतरा बन गई है। नॉन बायो-डीग्रेडेबल प्लास्टिक से संग्रहित सामग्री मिट्टी और पानी में हानिकारक रसायनों और भारी धातुओं का रिसाव करता है, जो कैंसर, जन्म दोा, टाइप 2 मधुमेह, श्वसन और ह्रदय की बीमारियों का कारण बनता है, जो कि स्वास्थ्य के साथ-साथ पर्यावरण के लिए भी गंभीर खतरा है। अत: प्लास्टिक उत्पादों की पूर्ण बंदी हेतु सख्त नियम बनाया जाए।

श्री ओम बिरला (कोटा) : अध्यक्ष महोदया, हमारी सरकार ने किसानों की समस्याओं के निवारण के लिए कई प्रयास किए हैं, परन्तु उनकी लम्बे अरसे तक की गई उपेक्षा की वजह से अभी भी वे बदहाली में हैं। किसानों के सामने कृषि की बढ़ती लागत के कारण आर्थिक संकट उत्पन्न होना शुरू हो गया है। इस स्थिति को ठीक करने हेतु वैसे किसान, जिनके पास 2 एकड़ या उससे भी कम जमीन है, उनका बिजली

शुल्क पूरी तरह माफ कर दिया जाए। साथ ही साथ ऐसे किसानों को मुफ्त में बीज भी उपलब्ध कराए जाने की आवश्यकता है।

सहकारिता आन्दोलन का ध्येय किसानों, लघु व्यावसयियों, जनसाधारण को बिचौलियों के शोषण से मुक्त कराते हुए उनकी पारस्परिक सहयोग पर आधारित सामूहिक आर्थिक गतिविधि को प्रोत्साहित करना है। इनको और सशक्त करने के लिए ग्राम सहकारी बैंकों को बैंकिंग लाइसैंस दिए जाने की आवश्यकता है।

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, the following two items may be included in the List of Business in the week commencing from 6th February, 2017.

1. Crisis in cashew industry due to the imposition of import duty on raw cashew nuts.
2. Functioning of self financing institutions in India and its impact on quality education.

श्री भैरों प्रसाद मिश्र (बांदा) : अध्यक्ष महोदया, अगले सप्ताह की कार्य-सूची में निम्नलिखित लोक महत्व के विषयों को शामिल कर सदन में चर्चा कराने की कृपा करें--

(1) मेरे संसदीय क्षेत्र के अंतर्गत चित्रकूट धाम कर्वी से कानपुर तक चलने वाली इंटरसिटी एक्सप्रैस को लखनऊ तक बढ़ाने की मांग स्थानीय लोग काफी दिन से कर रहे हैं। अत: उसे लखनऊ तक बढ़ाने व उसमें एक एसी चेयरकार लगाने हेतु सदन में चर्चा कराकर समुचित निर्देश दिया जाए।

(2) मेरे संसदीय क्षेत्र के अंतर्गत बांदा जनपद में केन्द्रीय विद्यालय इसी सत्र से कृषि महाविद्यालय बांदा में प्रस्तावित स्थल पर शुरू किया जाए एवं चित्रकूट जनपद में अधिगृहित जमीन पर वहां केन्द्रीय विद्यालय भवन निर्माण हेतु शीघ्र चर्चा कराकर समुचित निर्देश दिए जाएं।

श्री अजय मिश्रा टेनी (खीरी) : अध्यक्ष महोदया, कृपया निम्नलिखित विषय आगामी सप्ताह की कार्य सूची में संलग्न करने का कष्ट करें--

(1) मेरे लोक सभा क्षेत्र खीरी में जनजाति बाहुल्य क्षेत्र (गौरी फण्टा-चादन चौकी) ब्लॉक पलिया में स्थित है। पूर्व से स्वीकृत 17 कनेक्टिविटी टॉवर विभाग द्वारा अनापत्ति प्रमाण पत्र न देने के कारण व ग्राम बनवीर पुर (ब्लॉक - पलिया) में स्वीकृत टॉवर लगाने को कार्यदायी संस्थान को आदेश न देने के कारण लगाया व प्रारंभ नहीं किया जा सका है। बेहतर कनेक्टिविटी हेतु ये सभी टॉवर अति शीघ्र लगाए जाएं।

(2) मेरे लोक सभा के पलिया परिवहन में स्थित हवाई पट्टी, जिसका निर्माण लगभग 20 वर्ष पूर्व करोड़ों रुपये खर्च करके किया गया था तथा रख-रखाव पर अब भी बड़ी रकम खर्च की जा रही है। अत: उक्त हवाई पट्टी को व्यावसायिक उड़ानों हेतु खोला जाए तथा पलिया से लखनऊ प्रतिदिन व दिल्ली हेतु सप्ताह में दो उड़ानें प्रारंभ की जाए।

श्री राजेश रंजन (मधेपुरा) : माननीय अध्यक्ष महोदया, मैं अनुरोध करता हूं कि मेरे संसदीय क्षेत्र के लोक महत्व के विषयों को अगले सप्ताह की कार्यसूची में शामिल किया जाए।

(एक) बिहार में दलित, आदिवासी, मुस्लिम वर्ग के छात्रों की पढ़ाई के लिए मिलने वाली पोस्ट मैट्रिक छात्रवृत्ति को सरकार के द्वारा बंद कर दिया गया है। वर्ष 2015-16 व उसके पूर्व के वर्षों में नामांकन कराए दलित छात्रों की छात्रवृत्ति को जहां सरकार ने डेढ़ लाख से घटाकर अधिकतम 15 हजार रुपये कर दिया है, वहीं वर्तमान वित्त वर्ष 2016-17 से दलित आदिवासियों की पोस्ट मैट्रिक छात्रवृत्ति को ही बंद कर दिया है। चालू वित्त वर्ष से दलित छात्रों को दी जाने वाली छात्रवृत्ति को बंद कर सरकार स्टूडेंट क्रेडिट कार्ड के जरिए इंटर उतीर्ण छात्रों को चार लाख रुपये तक कर्ज दिलाने की बात कर रही है। 11वीं व 12वीं की पढ़ाई कर रहे दलित छात्र जो इंटर उतीर्ण नहीं है, जिसके चलते उन्हें कर्ज नहीं मिलेगा और न ही उन्हें पोस्ट मैट्रिक छात्रवृत्ति मिलेगी, ऐसे में उनकी पढ़ाई कैसे पूरी होगी? चालू वित्त वर्ष के 10 माह बाद भी पोस्ट मैट्रिक छात्रवृत्ति के लिए न तो दलित छात्रों से आवेदन लिए गए हैं और न ही कोई प्रक्रिया शुरू की गई है।

अतः दलित आदिवासी छात्रों को मिलने वाली छात्रवृत्ति को पूर्व की भांति चालू करने के लिए सख्त नियम बनाया जाए।

(दो) देश में फैली बेनामी संपत्ति का उपयोग रियल एस्टेट, गहने, चनाव या अन्य चल या अचल संपत्ति के रूप में होता है, इसकी निपक्ष जांच कराकर जांच में पाई गई बेनामी संपत्ति को जब्त करते हुए भविष्य में पैदा होने वाली बेनामी संपत्ति को रोकने के लिए प्रत्येक लेन-देन को पारदर्शी बनाया जाए एवं देशभर में राजनीतिक दलों को मिलने वाले किसी भी तरह के चंदे को डिजीटल माध्यम से भुगतान करने तथा राजनीतिक दलों को चंदा लेने के बजाए सरकार के द्वारा वित्तीय सहायता प्रदान करने हेतु सख्त विधि नियम बनाया जाए।

श्री विद्युत वरन महतो (जमशेदपुर): माननीय अध्यक्ष महोदया, मैं अनुरोध करता हूं कि मेरे संसदीय क्षेत्र के लोक महत्व के विषयों को अगले सप्ताह की कार्यसूची में शामिल किया जाए।

(एक) मेरे संसदीय क्षेत्र जमशेदपुर के अंतर्गत घाटशिला या मुसाबनी में सैनिक स्कूल खोला जाए। साथ ही साथ द्वितीय विश्व युद्ध एवं बांग्लादेश की लड़ाई के समय सैनिकों के साथ धालमूगढ़ और चाकुलिया सैनिक एयरपोर्ट को इस्तेमाल किया गया था इस एयरपोर्ट को विकसित किया जाए, क्योंकि यह औद्योगिक क्षेत्र के साथ साथ पूरा इलाका माइंस से भरा पड़ा है। इससे न सिर्फ झारखंड, बल्कि पश्चिम बंगाल और उड़ीसा के लोगों को फायदा होगा। ये सीमावर्ती क्षेत्र है।

(दो) मेरे संसदीय क्षेत्र जमशेदपुर के बोड़ाम, पटमदा, कांटिन (पश्चिम बंगाल) तथा बहरागोड़ा, घोड़ाबांधा, पोटका (उड़ीसा) का सीमावर्ती क्षेत्र पड़ता है यहां के लोगों का टावर पश्चिम बंगाल एवं उड़ीसा का सिंग्नल पकड़ता है, जिसके कारण रोमिंग चार्ज ज्यादा कटता है। यहां के आदिवासी बाहुल्य, गरीब, उग्रवाद प्रभावित, पिछड़ा क्षेत्र होने के कारण लोगों को अत्यधिक परेशानियों का सामना करना पड़ता है, रोमिंग कटने के कारण यहां के लोग मोबाइल से बात नहीं कर पाते हैं, जिसके कारण परेशानियों का सामना करना पड़ता इसलिए नए टावर लगाए जाएं।

SHRI K. ASHOK KUMAR (KRISHNAGIRI): Hon. Speaker Madam, the following item may be taken for discussion during the next week's business.

In my constituency, Kelamangalam railway station is used by people of 10 villages. 12 goods trains and 6 express trains pass through this station and 3 passenger trains are stopped here. At this station, the platform height is very low. It is not fit for use by elderly people, ladies and passengers. The 500 metre platform's height should be increased accordingly.

12.13 hours

STATEMENT BY MINISTER

Actions taken in the aftermath of ship collision which took place off Kamarajar Harbour

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Hon. Speaker Madam, with your permission, I rise to make a statement on the actions taken in the aftermath of ship collision which took place off Kamarajar harbour.

Two vessels namely, M.T. BW MAPLE and M.T. DAWN KANCHIPURAM while crossing each other collided at 3.45 A.M. on 28 January, 2017 off the Kamarajar harbour. The vessel M.T. DAWN KANCHIPURAM, which was carrying 32813 Tonnes of POL, suffered a rupture which led to oil spill. There was no casualty or injury to the crew members. I visited the collision site on 30.01.2017 and inspected the area where the vessels were anchored and gave appropriate directions to the Kamarajar Port officers.

Kamarajar Port deployed oil boom around the vessel to contain seepage. After examination, the damaged vessel was towed safely and berthed at Kamarajar Port on 30 January 2017. This vessel has already discharged 30013 Tonnes of POL and the remaining quantity is expected to be discharged today. This major step has prevented any further possibility of oil spill.

A massive cleanup operation was launched in Tiruvallur, Chennai and Kancheepuram Districts by engaging more than 2000 persons at various sites including Ernavur, Chennai Fishing Harbour, Marina Beach, Besant Nagar, Kottivakkam, Palavakkam, Neelankarai and Injambakkam beaches.

The Coast Guard has been co-ordinating the cleaning operations jointly with Chennai Port, Kamarajar Port, the State Government and it agencies, Indian

Oil Corporation, NGOs, Cadet Trainees from maritime educational institutions and fishermen. A team of senior officers from Ministry of Shipping, Ministry of Petroleum and Natural Gas, and D.G. Shipping were sent for an on-the-spot inspection of the affected areas to co-ordinate and review the cleaning operations. They also met the Chief Secretary, Government of Tamil Nadu who has also held review meetings and is regularly monitoring the remedial measures being taken. The District Administration is actively involved in the clean-up operations. The Chennai Port and Kamarajar Port have set up Control Rooms.

At Ernavur, which had the maximum drift of the sludge, booms have been deployed along the shoreline to contain the oil spread. More than 1,000 people were deployed here with portable pollution cleaning equipment for shoreline cleaning. The required logistics and equipment support has been provided by the Chennai and Kamarajar Ports. Sufficient gum boots, gloves, buckets, mugs, liquid hand wash, and drums have been provided to facilitate manual cleaning. In addition, three Super Suckers and submersible pumps have also been deployed to remove the oil spill. Coast Guard has also sprayed Oil Spill Dispersants for removal of oil slick.

The total quantity of sludge which has been removed till today is 65 tonnes. In addition, Super Suckers have removed 54 tonnes which contain 70 per cent water. More than 80 per cent of the work has been completed and most of the residual work is expected to be completed within two to three days. The Indian Oil Corporation has provided special bio-remediation material for treatment of the collected oil sludge for its safe disposal.

The Coast Guard ship and helicopters are carrying out regular sorties for continuous monitoring of oil slick. If oil spillage accumulation is spotted anywhere, manpower and material under the overall supervision of Coast Guard will be deployed.

Directorate General of Shipping has instituted an inquiry under the Merchant Shipping Act to ascertain the cause and contributory factors that led to the accident. The Government is taking all the measures to manage the situation. I will also be visiting the affected area again to take stock of the situation.

[Placed in Library, See No. LT 6262/16/17]

12.18 hours

ELECTION TO COMMITTEE

National Jute Board

HON. SPEAKER: Now, the House will take up item No. 12. Shrimati Smriti Irani.

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): Madam Speaker, with your permission, I rise to move:

> "That in pursuance of clause (b) of sub-section 4 and sub-section(5) of section 3 of the National Jute Board Act, 2008, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the rules made thereunder. "

HON. SPEAKER: The question is:

> "That in pursuance of clause (b) of sub-section 4 and sub-section(5) of section 3 of the National Jute Board Act, 2008, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the rules made thereunder. "

The motion was adopted.

12.19 hours

PAYMENT OF WAGES (AMENDMENT) BILL, 2016

HON. SPEAKER: Now, item No. 13 – Shri Bandaru Dattatreya to move for leave to withdraw the Bill.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Respected Madam Speaker, I beg to move for leave to withdraw a Bill* further to amend the Payment of Wages Act, 1936.

HON. SPEAKER: Motion moved:

> "That leave be granted to withdraw a Bill further to amend the Payment of Wages Act, 1936."

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, thank you for providing me this opportunity to oppose the withdrawal of the Bill.

I strongly oppose the move to withdraw the Bill but I fully support the contents of the Bill. Why am I opposing the withdrawal? It is well known that the Payment of Wages (Amendment) Bill, 2016 was introduced on 15th December, 2016, just one day prior to the day on which the House was adjourned *sine die.* That shows that the intention of the Government was not to pass the Bill during the last Session.

Subsequently, on 28th December, 2016, the Government has issued an Ordinance giving effect to the legislation which had to be passed by this House. Now, the Government is trying to withdraw the Bill on the ground that they want to replace the Ordinance by a Bill, by means of a piece of legislation. This is under rule 110 (b).

---

* **The Bill was introduced on 15 December, 2016. A Statement containing reasons for which the Bill is being withdrawn has been circulated to Members on 31 January, 2017 (Morning).**

Madam, if you refer to Rule 110 (b) you will see that there is no provision to withdraw such a Bill. I will read Rule 110 which says:

> “The Member in charge of a Bill may at any stage of the Bill move for leave to withdraw the Bill on the ground that:
>
> 1. the legislative proposal contained in the Bill is to be dropped.”

The Government is not dropping the legislative process of the Bill. They are pursuing with the Bill. So, that provision is not applicable.

Coming to Rule 110 (b), it says:

> “ (2) the Bill is to be replaced subsequently by a new Bill which substantially alters the provisions contained therein.”

This is the provision by which the Government can withdraw the Bill.

My point is, there is no substantial alteration or material change between the Payment of Wages (Amendment) Bill, 2016 introduced on 15th December, 2016 and the proposed Bill the Government want to introduce now. If that be the case, how can the Government withdraw a Bill which is already pending before the House?

My second objection is, the intention of the Government is to replace the Ordinance already promulgated by His Excellency the President of India. Suppose, the Government want to make an amendment to the Bill, the Government would have to definitely come with a suggestion to have an official amendment to the existing Bill of 2016. The Ordinance will thus be replaced.

The only new clause which has been introduced in the new Bill is Clause 3 which gives effect to the actions taken by the Government in pursuance of the implementation of the Ordinance. I do agree with it and fully support it. My point is according to Rule 110(b) the Government is not empowered to withdraw a Bill which is not having substantial alterations in the provisions of the Bill. Mere

repeal of Ordinance is not a material, substantial alteration of the provisions of the Bill. Hence, I strongly oppose the present Bill but fully support the contents of the Bill.

SHRI BANDARU DATTATREYA: Madam, Speaker, the senior Member of Parliament, Shri Premachandran has to really appreciate that withdrawal of the Bill is one part and introducing the new Bill is another part.

Trade Unions had been demanding since long that the payment of wages should be done in a transparent manner so that the workers are not exploited. This Act was passed in 1936. I am saying all this is because a major technological transformation has come. Earlier, the payment used to be made through kind and cash and automatically their payments used to be cut. We want to do it in a transparent manner. We are now moving to the digital process. In the digital process all payments should be made through the bank account or through cheque. So, it is in the interest of workers. The urgency was to see that the workers are not exploited. You have mentioned that the Bill was introduced on 15th December. We have come to the House for its withdrawal in accordance with the procedure. You may find out small technical reasons to oppose it but it is really in the interest of the workers and is the need of the time. That is why we had come up with an Ordinance. Now, the Ordinance has to be replaced for which this Bill has come. I think we should welcome it.

HON. SPEAKER: The question is:

> "That leave be granted to withdraw a Bill further to amend the Payment of Wages Act, 1936. "

The motion was adopted.

SHRI BANDARU DATTATREYA: I withdraw the Bill.

12.25 hours

GOVERNMENT BILLS - INTRODUCED

(i) Payment of Wages (Amendment) Bill, 2016*

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : Madam, I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936. "

The motion was adopted.

SHRI BANDARU DATTATREYA: I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary Part II, Section 2 dated 3.2.2017

12.27 hours

STATEMENT RE: SPECIFIED BANK NOTES (CESSATION OF LIABILITIES) ORDINANCE, 2016*

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Madam, I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Specified Bank Notes (Cessation of Liabilities) Ordinance, 2016 (No.10 of 2016).

[Placed in Library, See No. LT 6261/16/17]

---

* Laid on the Table.

12.28 hours

GOVERNMENT BILLS - INTRODUCED.....contd.

(ii) SPECIFIED BANK NOTES (CESSATION OF LIABILITIES) BILL, 2017*

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY) : Madam, I beg to move for leave to introduce a Bill to provide in the public interest for the cessation of liabilities on the specified bank notes and for matters connected therewith or incidental thereto.

HON. SPEAKER: Motion moved:

> "That leave be granted to introduce a Bill to provide in the public interest for the cessation of liabilities on the specified bank notes and for matters connected therewith or incidental thereto."

PROF. SAUGATA ROY (DUM DUM): Madam, I oppose its introduction.… (*Interruptions*) Let me speak before he speaks.… (*Interruptions*) Even before I have spoken how does he know what I have to say?

SHRI ARUN JAITLEY: I have got a notice. I have a right to speak. I am questioning his right to speak under Rule 72. So, I should be allowed to question his right to speak under Rule 72.

PROF. SAUGATA ROY : I am within my rights to allow you not to speak. I am questioning his right to speak. He cannot speak at this stage. He has sought leave to introduce the Bill. I am questioning his right to speak.… (*Interruptions*) Let him go to Rajya Sabha and speak there.

SHRI ARUN JAITLEY: Rule 72 says that if his objection is legislative competence, he is allowed to speak. The notice shows that his objection is something other than legislative competence. Then Rule 72(1) comes into play and he cannot be allowed to speak. Kindly read Rule 72 (1) and (2) together.… (*Interruptions*) Let me raise my objection on your right to speak and what is the nature of my objection.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 3.2.2017

माननीय अध्यक्ष : उसमें आप भी तो कोई बिन्दु उठाते हैं।

SHRI ARUN JAITLEY: Rule 72 says:

> "If a motion for leave to introduce a Bill is opposed, the Speaker, if he thinks fit, after permitting brief statements from the Member who opposes the motion and the Member who moved the motion, may without further debate, put the question:
>
> Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon."

Now, his objection is that it is not a good Bill. That is not the legislative competence.… (*Interruptions*)

PROF. SAUGATA ROY : Madam, I would like to respond to this.… (*Interruptions*)

HON. SPEAKER: I am allowing you to make your submission.

PROF. SAUGATA ROY : Madam, let me first reply to his point of order. ...* Madam, please read with me… (*Interruptions*) I should be allowed to speak.… (*Interruptions*)

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Madam, I object to his statement.

HON. SPEAKER: I will see and withdraw it.

… (*Interruptions*)

SHRI ANANTHKUMAR: Madam, Speaker, that has to be expunged. He cannot question… (*Interruptions*)

HON. SPEAKER: Let me hear what he wants to say. I will hear you also.

… (*Interruptions*)

SHRI ANANTHKUMAR: Madam Speaker, our hon. Finance Minister has been the esteemed member of the Union Cabinet as the Finance Minister. He has been

---

* Expunged as ordered by the Chair

a Distinguished Parliamentarian. He has also been adjudged the Outstanding Parliamentarian. Therefore, he is well within his knowledge of the rules of both the Houses of Parliament. He need not be questioned on those things. He can only make his point… (*Interruptions*)

PROF. SAUGATA ROY : Madam, please allow me to speak.

HON. SPEAKER: Do not make any comment like that. You can take it back also.

… (*Interruptions*)

PROF. SAUGATA ROY : Madam, it is not fair if you do not allow me. Please read with me.

HON. SPEAKER: But do not say something like that.

PROF. SAUGATA ROY : Rule 72(1) says:

> "If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, brief statements from the Member who opposes the motion and the Member who moved the motion, may, without further debate, put the question."

The Rule is up to this. The Finance Minister, the clever lawyer he is, read the proviso. The proviso is not connected with this. Any Member can just say that I oppose the introduction of the Bill and whether I am questioning the legislative competence, comes in later. That is part of the proviso. Just read the original first paragraph of 72(1) which says that any Member may oppose the introduction of the Bill. I am not raising questions on the legislative competence. So, let me now put my objection to the Bill.

Madam, this Bill is actually illegal because the basic statement by the hon. Prime Minister without any notification on the 8th of November, 2016 announcing demonetisation was illegal. No reference was made to the Parliament. Again Madam, you see, sub Section (1) of Section 34 of the Reserve Bank of India Act, 1934, on the liabilities of the Reserve Bank. The Reserve Bank writes on the note, "I promise to pay the bearer the sum of Rs.1000 or Rs.500." Now, the notification

for demonetisation should not have been given by the Government. Rather, it should have been given by the Reserve Bank of India. What happened in this case is that the Government wrote to the Reserve Bank of India telling them to hold a meeting quickly because the hon. Prime Minister wanted to announce demonetisation and disrupt the State tonight. That is why, the Reserve Bank wrote back to the Government. The notification should have been issued under sub-Section (1) of Section 34 of the Reserve Bank of India, 1934 and sub-Section (1) of Section 26 of the Reserve Bank of India Act, 1934. That is why, I think it is outside the Minister's competence and the legislative competence to bring in this Rule. This notification should have come from the Reserve Bank of India because according to the Act, the Reserve Bank of India is the ultimate authority which will guarantee the safety of the legal tender. Madam, please read with me what is written on the note.

HON. SPEAKER: Why are you opposing the introduction of the Bill?

PROF. SAUGATA ROY : Here it is written, "I promise to pay the bearer the sum of One Hundred Rupees" by Shri Raghuram Rajan, the ex-Governor, who was opposed to this demonetization.

Now, the Reserve Bank has to say that we are denotifying and not this Government. That is why, this Bill is illegal. This Ordinance is illegal and the Government has imposed a disruptive step on the whole economy, on the whole country and disrupting the lives of millions and crores of people. They have put everybody to shame. I am told that the hon. Finance Minister did not know about demonetization till the afternoon of November 8. He was told at the last moment. … (*Interruptions*) I oppose the introduction of the Bill. It is totally illegal and unparliamentary. I totally oppose this demonetization. This is anti-people. … (*Interruptions*)

SHRI ARUN JAITLEY: Madam, the hon. Member is incorrect in several aspects that he has raised. First is the scope of the objection when a Bill is introduced. A Bill can be opposed only on two grounds and no other ground. … (*Interruptions*)

HON. SPEAKER: Now you have made your statement. Please keep quiet.

SHRI ARUN JAITLEY: One, a Bill can be opposed on the ground that this House does not have the legislative competence and second, a Bill can be opposed on the ground that it is unconstitutional. His objection does not fall into either of the categories. His objection is not withstanding his experience. His objection is that the 8th November notification was not under Section 1. Let me correct him that he is wrong on that also. The 8th November notification by which high denomination currency ceases to be a legal tender was under Section 26(2). The Reserve Bank of India Act is competent to pass that order and therefore, he stands corrected on the second ground also. I think it will add to his long parliamentary experience that he is now getting to learn.

Thirdly, this not being an objection, after it ceases to be a legal tender post 30th of December, 2016 that liability which he has been reading has to be extinguished and the Government's guarantee to that also gets extinguished for which purpose this particular Bill has been brought in.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill to provide in the public interest for the cessation of liabilities on the specified bank notes and for matters connected therewith or incidental thereto. "

The motion was adopted.

SHRI ARUN JAITLEY : I introduce * the Bill.

HON. SPEAKER: There will be no 'Zero Hour' today. Now we will take up Motion of Thanks on the President's Address.

… (*Interruptions*)

PROF. SAUGATA ROY : Madam, I have given notice of Adjournment Motion.

HON. SPEAKER: I have disallowed all the notices of Adjournment Motions.

… (*Interruptions*)

12.35 hours

(*At this stage, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.*)

---

* Introduced with the recommendation of the President.

12.36 hours

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): I beg to move:

> "That an Address be presented to the President in the following terms –
>
> 'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2017.' "

… (*Interruptions*)

माननीय अध्यक्ष जी, मैं इस पावन सदन में राष्ट्रपति जी द्वारा संसद के संयुक्त अधिवेशन में दिये गये अभिभाषण पर धन्यवाद ज्ञापित करने के लिए प्रस्ताव करता हूं।...(व्यवधान)

HON. SPEAKER: I had said that I will allow only Prof. Saugata Roy.

… (*Interruptions*)

HON. SPEAKER: The House stands adjourned up to 1 o'clock.

12.38 hours

The Lok Sabha then adjourned till Thirteen of the Clock.

13.01 hours

The Lok Sabha reassembled at One Minute past Thirteenth of the clock.

(Hon. Speaker *in the chair*)

श्री गणेश सिंह (सतना) : अध्यक्ष महोदया, मेरठ की घटना बहुत महत्वपूर्ण घटना है। ...(व्यवधान)

माननीय अध्यक्ष : सौगत राय जी, आप कुछ कहना चाहते हैं।

...(व्यवधान)

प्रो. सौगत राय (दमदम) : धन्यवाद मैडम।...(व्यवधान) कृपया एक मिनट का समय दीजिए।...(व्यवधान)

Madam, with your permission, I want to raise the issue of misuse of the Central Bureau of Investigation, CBI, by the Central Government for political purposes.… (*Interruptions*)

As you know, the Leader of our Party in Lok Sabha, Shri Sudip Bandyopadhyay, was arrested on 3rd January, 2017 by CBI, the Central Bureau of Investigation which is a caged parrot.… (*Interruptions*)

माननीय अध्यक्ष : आप सभी कुछ सुनना नहीं चाहते हैं।

...(व्यवधान)

HON. SPEAKER: I am sorry.

… (*Interruptions*)

PROF. SAUGATA ROY : You can hear, Madam. Also, another MP of our Party, Shri Tapas Paul was arrested on the 30th December, 2016.… (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 11 a.m. on Monday, the 6th February, 2017.

13.03 hours

The Lok Sabha then adjourned till Eleven of the Clock on Monday, February 6, 2017/Magha 17, 1938 (Saka).